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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

**ON THE 25<sup>th</sup> OF MAY, 2023**

**WRIT PETITION No. 11995 of 2023**

**BETWEEN:-**

**SUSHIL KUMAR SHAH S/O LATE SHRI BHAGWANDAS  
SHAH, AGED ABOUT 48 YEARS, OCCUPATION: FARMER  
R/O VILLAGE KARSUARAJA, TEHSIL AND P.S.WAIDHAN  
DISTRICT SINGROULI (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI ANIRUDDH PRASAD SHAH - ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH ITS  
PRINCIPAL SECRETARY REVENUE DEPARTMENT  
VALLABH BHAWAN, DISTRICT-BHOPAL  
(MADHYA PRADESH)**
- 2. THE COLLECTOR SINGROULI DISTRICT  
SINGRAULI (MADHYA PRADESH)**
- 3. THE SUB DIVISIONAL OFFICER (R) WAIDHAN  
DISTRICT SINGRAULI (MADHYA PRADESH)**
- 4. THE EXECUTIVE MAGISTRATE/TEHSILDAR  
TEHSIL MADA DISTRICT SINGRAULI (MADHYA  
PRADESH)**
- 5. NAIB TAHSILDAR CIRCLE AMLIYA TEHSIL MADA  
DISTRICT SINGRAULI (MADHYA PRADESH)**
- 6. SMT. ASHA PANDEY W/O AJEET KUMAR PANDEY  
GRAM PANCHAYAT KARSUARAJA JANPAD  
PANCHAYAT WAIDHAN DISTRICT (MADHYA  
PRADESH)**
- 7. AJEET KUMAR PANDEY S/O NOT KNOWN GRAM  
PANCHAYAT KARSUARAJA JANPAD PANCHAYAT  
WAIDHAN DISTRICT (MADHYA PRADESH)**

*(SHRI ATUL DWIVEDI - PANEL LAWYER FOR THE STATE)*

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*This petition coming on for admission this day, the court passed the following:*

**ORDER**

Petitioner's contention is that there is some dispute with regard to the construction. Petitioner has already made a representation to the Collector, District Singrouli as contained in Annexure P-4. It is submitted that the Collector, District Singouli be directed to consider and decide the representation within some prescribed time period.

Accordingly, it is directed that on the petitioner's filing a certified copy of this order along with a copy of the writ petition before the Collector, District Singrouli within seven days from today, the said authority shall consider and decide the representation of the petitioner within a further period of fifteen days.

If it is found that petitioner's land is being encroached, then Collector shall take necessary steps for restoration of his land to its original condition after giving notice to the concerned opposite party.

In above terms, the petition is disposed of.

**(VIVEK AGARWAL)**  
**V. JUDGE**